Subject: Amendment of Recruitment Rules for the post of Stenographer Grade ‘D’ in Debts Recovery Tribunals - Seeking comments – Reg.

The Department of Financial Services proposes to amend the Recruitment Rules for the post of Stenographer Grade ‘D’ in Debts Recovery Tribunals (DRTs). In terms of Department of Personnel and Training OM No. AB-14017/61/2008-Estt. (RR) dated 13.10.2015, the proposal for amendment of Recruitment Rules are required to be uploaded on the website of the Department for comments from all the stakeholders. A copy of the draft Recruitment Rules is enclosed.

2. All the stakeholders are requested to furnish their comments, if any, on the draft Recruitment Rules to the respective DRTs within one month i.e. by 25th November, 2016. Comments received may be forwarded by the DRTs to this Department latest by 1st December, 2016. Comments received after the due date will not be entertained. It is informed that notification for amendment of the Recruitment Rules for each DRT will be issued by the Department.

(VVS Kharayat)
Under Secretary to the Govt. of India
Tel: No. 23748769

Encl: As above

To
Registrars,
All DRTs
No.5/3/2016-DRT
Government of India
Ministry of Finance
Department of Financial Services

NOTIFICATION

New Delhi, dated the ......2016

G. S. R.....(E).- In exercise of the powers conferred by sub-section (2) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993) and in supersession of the Debts Recovery Tribunal, (location), (Group ‘C’ and ‘D’ posts) (Non-Gazetted) Recruitment Rules, (year) relating to the post of Stenographer Grade ‘D’, the Central Government hereby makes the following rules regulating the method of recruitment to the post of Stenographer Grade II in Debts Recovery Tribunal (location) namely:-

1. **Short title and commencement.**- (1) These rules may be called Debts Recovery Tribunal (location) (Stenographer Grade II) Recruitment Rules, 2016.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of post, classification, level in the pay matrix.**- The number of said post, their classification, level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age limit, qualifications etc.**- The method of recruitment, age limit, qualifications and other matters relating thereto, shall be as specified in columns (5) to (13) of the said Schedule.

4. **Disqualifications.**- No person –

   (a) who has entered into or contracted a marriage with a person having a spouse living; or

   (b) who, having a spouse living, has entered into or contracted a marriage with any other person;

   shall be eligible for appointment to the said post:

   Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax.**- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any provisions of these rules with respect to any class or category of persons.

6. **Saving.**- Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for Scheduled Castes, the Scheduled Tribes, Other Backward Classes, ex-servicemen, persons with disabilities and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>Stenographer Grade II</td>
<td>* 01 One (2016)*</td>
<td>General Central Service; Group 'C'; Non-Gazetted; Non-Ministerial.</td>
<td>Pay Matrix Level 4</td>
<td>Not applicable</td>
<td>Not applicable</td>
<td>18-27 years (Relaxable for Government Servant upto 40 years in accordance with instructions or orders issued by the Central Government). Note: The crucial date for determining the age limit shall be as advertised by the Staff Selection Commission</td>
<td>(i) 12th class pass or equivalent from a recognized Board or University. (ii) Skill Test Norms Dictation: 10 mts @ 80 w.p.m Transcription: 65 mts. (English) 75 mts. (Hindi) (on Manual Typewriter) or 50 mts (English), 65 mts (Hindi) (on Computer)</td>
</tr>
<tr>
<td>(9)</td>
<td>(10)</td>
<td>(11)</td>
<td>(12)</td>
<td>(13)</td>
<td>(14)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>-----</td>
<td>------</td>
<td>------</td>
<td>------</td>
<td>------</td>
<td>------</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Not applicable</td>
<td>Two years</td>
<td>By direct recruitment* failing which by deputation/absorption</td>
<td><strong>Deputation/Absorption</strong>&lt;br&gt;Officers of Central Government/State Government/Courts/ Tribunals holding:&lt;br&gt;(a) (i) analogous post on regular basis; or&lt;br&gt; (ii) with five years' regular service as Lower Division Clerk Pay Matrix Level 2 or equivalent; and&lt;br&gt; (b) possessing the qualifications prescribed under column 8 for direct recruits.&lt;br&gt;&lt;br&gt;<strong>Note</strong>&lt;br&gt;The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organisation/Department of the Central Government shall ordinarily not exceed three years.&lt;br&gt;The maximum age limit for deputation shall be 56 years on the last date of receipt of applications.</td>
<td>If a Departmental Promotion Committee exists, what is its composition?&lt;br&gt;Group 'C' Departmental Promotion Committee&lt;br&gt;Registrar/Secretary - Chairman;&lt;br&gt;Registrar (DRAT) - Member; and&lt;br&gt;Recovery Officer/ Assistant Registrar - Member.</td>
<td>Not Applicable</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

[F No.5/3/2016-DRT]

(V V S Kharayat)<br>Under Secretary to the Government of India